

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 05
(IB)-1446(PB)/2018

IN THE MATTER OF:

Bank of Baroda

.... Applicant/petitioner

v.

M/s. Rathi Super Steels Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (Liq.)

Order delivered on 14.09.2020

ORDER

Hon'ble Actg President is on leave. Accordingly, the matter is adjourned to 23.09.2020.



(Nirmala Vincent)
Court Officer

14.09.2020
Ritu Sharma